

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

105. IA/1544/2024 IA/1531/2024 IA/1541/2024 IN C.P. (IB)/979(MB)2022  
**IN THE MATTER OF**

Catalyst Trusteeship Limited

Vs

Renaissance Indus Infra Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 05.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Prajakta Menezes (VC)

For the RP: Adv. Kunal Kanungo (VC)

For the COC: Adv. Shantanu Ray (VC)

---

**ORDER**

**I.A. 1544/2024, I.A. 1531/2024 & I.A. 1541/2024**

Notice of Motion. Mr. Kunal Kanungo accepts notice on behalf of the Respondent and prays for time to file the reply. Allowed as prayed for. Let the reply be filed before the next date by serving an advance copy to the Counsel opposite.

Adjourned to **22.04.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)